

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.542
TO BE ANSWERED ON 23.07.2015
FIR ON THEFT OF POWER**

**†542. SHRIMATI SAKUNTALA LAGURI:
SHRI PRATAPRAO JADHAV:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether there is any provision of filing FIR against the theft of electricity under the Electricity Act, 2003;**
- (b) if so, the details thereof along with cases filed during each of the last three years including action taken thereon;**
- (c) whether instances of non-filing of FIR has been reported to the Government;
and**
- (d) if so, the details thereof along with the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) & (b) : Yes, Madam. Section 135 of Electricity Act, 2003 has specific provisions for detection of theft and penalizing a consumer with imprisonment for a term which may extend to three years or with fine or with both. Use of electricity through tampered meters and use of electricity for unauthorized purpose etc. are covered under the definition of theft under Section 135(1) (d) & (e) of Electricity Act, 2003. Further, Section 153 of Electricity Act, 2003 provides for setting up Special Courts in the states for speedy trial of offences related to theft of electricity and other offences as referred in sections 135 to 140 and Section 150 of Electricity Act, 2003.

The details of cases related to theft of electricity filed in Special courts set up by various States/ Union Territories during last 3 years i. e. 2012-13 , 2013-14 & 2014-15 (upto Nov. 2014) and the action taken thereon i.e. no. of theft cases in which prosecution has taken place and no. of theft cases in which the penalty has been awarded/judgment passed by the Courts during above years as received from States/UTs are enclosed at Annex.

(c) & (d) : No specific information is available in this regard.

ANNEX REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 542 TO BE ANSWERED IN THE LOK SABHA ON 23.07.2015.

Information regarding Theft cases of Electricity filed/registered in Special courts in States/UT during last 3 years

S. No	Name of States/UTs	No of Theft cases of Electricity registered in Special courts	No of Theft cases in which prosecution taken place	No of Theft cases in which Judgement passed/penalty awarded
	STATES			
1	Gujarat			
	2012-13	2540	1191	104
	2013-14	3168	1406	92
	2014-15(up to 11/2014)	2450	1290	65
2	Chhattisgarh			
	2012-13	2654	-	1541
	2013-14	2856		1680
	2014-15(up to 11/2014)	3329		1503
3	Karnataka			
	2012-13	15871	193	18
	2013-14	12672	365	7
	2014-15(up to 11/2014)	6902	224	5
	Madhya Pradesh			
	A. PKVVCL			
	2012-13	24948	17539	6561
	2013-14	20014	15977	3284
	2014-15(up to 11/2014)	15394	12848	1299
	B. MPPKVVCL			
	2012-13	25071	24914	1205
	2013-14	18663	18081	1172
	2014-15(up to 11/2014)	19033	19012	153
	C. MPMKVVCL			
	2012-13	15937	13345	5381
	2013-14	16466	12778	3965
	2014-15(up to 11/2014)	13467	8595	1763
5	Maharashtra			
	2012-13	22767	4732	-
	2013-14	17443	4625	
	2014-15(up to 11/2014)	14017	4793	
6	Telangana			
	2012-13	74399	14	17
	2013-14	64083	62	12
	2014-15(up to 11/2014)	44564	73	27
7	Odisha*			
	2012-13	491	367	62
	2013-14	546	442	69
	2014-15(up to 11/2014)	256	145	59
	* Excluding SOUTHCO & Other Energy Police stations of Odisha as Financial year-wise data not available			
8	Tamil Nadu GEDCO			
	Chennai South Region			
	2012-13	1	1	0
	2013-14	0	0	0
	2014-15(up to 11/2014)	0	0	0
	Tirunelveli Region			
	2012-13	0	0	0
	2013-14	2	2	0
	2014-15(up to 11/2014)	-	-	-
	Madurai Region			
	2012-13			
	2013-14			
	2014-15(up to 11/2014)			

	Coimbatore Region			
	2012-13		0	
	2013-14		2	
	2014-15(up to 11/2014)		0	1
	Information in respect of Salem EDC, Namakkal EDC, Erode EDC, Gobi EDC, Chennai North Region, Villupuram Region, Trichi Region & Vellore Region of Tamil Nadu GEDCO for above years are Nil.			
	STATES			
9	Delhi			
	TPDDL			
	2012-13	1198	1354	23
	2013-14	1856	1382	22
	2014-15(up to 11/2014)	1639	1340	18
	BRPL			
	2012-13	2714	4235	129
	2013-14	2724	5826	115
	2014-15(up to 11/2014)	1573	6061	79
	BYPL			
	2012-13	1570	206	52
	2013-14	2095	169	71
	2014-15(up to 11/2014)	1451	167	59
10	Andhra Pradesh			
	APEPDCL			
	2012-13	1760	0	4
	2013-14	1841	1	0
	2014-15(up to 11/2014)	932	1	0
11	Punjab			
	2012-13	1806	129	15
	2013-14	1924	73	10
	2014-15(up to 11/2014)	2134	53	5
12	Mizoram	Nil Information		
	2012-13			
	2013-14			
	2014-15(up to 11/2014)			
13	Arunachal Pradesh	Special Court Not Constituted.		
	2012-13			
	2013-14			
	2014-15(up to 11/2014)			
14	Manipur			
	2012-13	433	386	123
	2013-14	16	338	338
	2014-15(up to 11/2014)	0	0	0
15	Meghalaya			
	2012-13	-	2	-
	2013-14	-	2	2
	2014-15(up to 08/2014)	-	-	1
16	Nagaland			
	2012-13	354		
	2013-14	1060		
	2014-15(up to 11/2014)	635		
Note:- Deptt. of Power, Nagaland has set up Anti Power Theft Mobile Squad /Anti Power Theft Police Stations.				
Union Territories				
1	Andman & Nicobar Islands	No Theft cases have been reported in A&N Islands , Hence, no Special Court has been set up till now.		
	2012-13			
	2013-14			
	2014-15(up to 11/2014)			
2	Daman & Diu	Nil Information		
	2012-13			
	2013-14			
	2014-15(up to 11/2014)			
Note:-	No information has been received from rest of the States and Union territories			
Source: CEA				
